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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010492432026

+ **W.P.(CRL) 3226/2026, CRL.M.A. 32051/2026**

JAI ANMOL A. AMBANI

.....Petitioner

Through: Mr. Arshdeep Singh Khurana, Ms. Neeha Nagpal, Mr. Vishvendra Tomar, Ms. Tannavi, Mr. Sulakshan, Mr. Arjun Singh and Ms. Mehma Kaur, Advs.

versus

BUREAU OF IMMIGRATION AND ORS

.....Respondents

Through: Ms. Radhika Bishwajit Dubey, CGSC with Mr. Gurleen Kaur Waraich and Mr. Kritarth Upadhyay, Advs. for R-1 & R-4.
Ms Rajni Gupta, SPP, CBI/R-2 with Mr. Shivender Gupta and Mr. Siddharth Shekhar, Advs.

CORAM:

HON'BLE MR. JUSTICE VIMAL KUMAR YADAV

ORDER

12.10.2026

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1. Hybrid mode.
2. The request in the present petition is limited to the extent that Petitioner, merely seeks direction to the Respondents to disclose about any Look Out Circular (LOC) issued and still subsisting against him.
3. Learned CGSC for Respondent No. 1 & 4 and learned SPP for CBI/Respondent No. 2 appear on advance notice and submit that the



communication in question was directly addressed to Chief Immigration Officer and a copy was merely endorsed to Respondents. Learned CGSC further submits that the Respondent would consider the present writ petition as representation and would transmit the requisite information in a time-bound manner to the petitioner.

4. Learned counsel for Petitioner, being not averse to the proposition, has no objection to the abovesaid proposal and disposal of the petition itself in these circumstances.

5. In view of the above, present petition stands disposed of with the direction to Respondents to send the requisite communication to the Petitioner within four weeks from today.

6. The petition alongwith pending application(s), if any, stands disposed of accordingly.

VIMAL KUMAR YADAV, J

OCTOBER 12, 2026/akc